

In the Central Administrative Tribunal
Calcutta Bench

CP(c) 74/2000

7-2-2002

(OA 703/97)

Present : Hon'ble Mr.B.P.Singh, Member(A)
Hon'ble Mr.Kuldip Singh, Member(J)

Bidhu Bhusan Biswas

-Vs-

A.K.Chakraborty & Ors

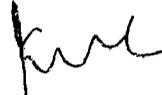
For the applicant : Mr.S.K.Ghosh

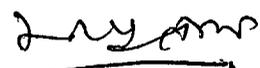
For the respondent Dr.(Ms) S.Sinha (proxy Mr.B.Debnath)

ORDER

Heard both the sides.

2. The learned counsel for the respondent submits that they had complied the order of the Tribunal. In the reply it is stated that the applicant has already been reinstated as EDDA (now GDSMD) Daharbuinca B0 and the allowances as admissible for the post of EDDA Daharbuincha B0 shall be paid to Shri Biswas. In view of this, the contempt proceedings are dropped. Applicant are admissible to the allowances as per rules and that shall be paid to him within 2 months from the date of communication of the order.


Member(J)


Member(A)